

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.214 – IA/1042(AHM)2023
ITEM No.215 – IA/1393(AHM)2023
ITEM No.216 – IA/1412(AHM)2023
In
CP(IB) 76 of 2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Kotak Mahindra Bank Ltd
V/s

.....Applicant

Kunal Structure (India) Pvt Ltd

.....Respondent

Order delivered on: 23/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harshal Patel, Adv.
For the Respondent : Mr. Dhruvin Dossani, Adv. for Mr. Masoom Shah,
Adv.in IA/1042/2023
Mr. Dhruvin Dossani, Adv. for Mr. Masoom Shah, Adv in
IA/1393(AHM)2023 & IA/1412(AHM)2023

ORDER

IA/1042(AHM)2023

This is an application filed by the applicant to allow this application and pass necessary directions for circulating / listing of CP(IB) 76 of 2022. Heard Ld. Counsel for the applicant. Application is allowed. In view of the same, IA 1042 of 2023 is disposed-off.

List CP(IB) 76 of 2022 on 18.06.2024.

IA/1393(AHM)2023

List for further consideration on 18.06.2024.

IA/1412(AHM)2023

Ld. Counsel for respondent submitted that he has no objection for change of correction mentioned in the application. Corrections mentioned are regarding appearance of counsels, hence, error is of formal nature, hence, it can be corrected. In view of the same, IA 1412 of 2023 is allowed and disposed-off.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)